

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 23.11.2020

**Misc. Application No. 499 of 2020
(Amendment Application)
And
Misc. Application No. 500 of 2020
(Impleadment Application)
And
Appeal No. 288 of 2020**

Rakesh Bhatia & Anr.

..... Appellants

Versus

National Stock Exchange of India Ltd.

... Respondent

Mr. Kunal Katariya, Advocate with Mr. Ravi Vijay Ramaiya, Chartered Accountant and Mr. Sahebrao Buktare, Advocate i/b Shah & Ramaiya Chartered Accountants for the Appellants.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Sachin Chandarana, Mr. Rashid Boatwalla, Mr. Rahul Jain, Mr. Pruthvi Dhinoja, Advocates i/b MKA & Co. for the Respondent.

**With
Appeal No. 305 of 2020**

Mr. Chirag Vinodrai Varaiya

..... Appellant

Versus

National Stock Exchange of India Ltd. ... Respondent

Mr. Chirag Vinodrai Varaiya, Appellant in person.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Sachin Chandarana, Mr. Rashid Boatwalla, Mr. Rahul Jain, Mr. Pruthvi Dhinoja, Advocates i/b MKA & Co. for the Respondent.

**With
Misc. Application No. 498 of 2020
(Impleadment Application)
And
Appeal No. 325 of 2020**

Ms. Chandrika Mahendra Mehta & Ors. Appellants

Versus

National Stock Exchange of India Ltd. & Ors. ... Respondents

Mr. J. J. Bhatt, Advocate with Ms. Rinku Valanju, Advocate i/b R V Legal for the Appellants.

Mr. Pradeep Sancheti, Senior Advocate with Mr. Sachin Chandarana, Mr. Rashid Boatwalla, Mr. Rahul Jain, Mr. Pruthvi Dhinoja, Advocates i/b MKA & Co. for the Respondent Nos. 1.

Mr. Dharam Jumani, Advocate with Mr. Suraj Iyer, Mr. Mihir Nerukar, Ms. Jenil Shah, Advocates i/b Ganesh & Co. for the Respondent Nos. 2.

None for the Respondent Nos. 3.

ORDER :

1. We have heard these matters through video conference.
2. In pursuance of our order dated November 10, 2020, the appellants have filed impleadment application as well as an amendment application. Both the applications are allowed.
3. Necessary amendments in the array of parties as well as in the memo of appeal be carried out and amended copies of the appeals may be filed in the registry after serving it upon the respondents as well as to the newly impleaded respondents.
4. The newly impleaded respondents are allowed two weeks time to file a reply to the memo of appeal. Rejoinder may be filed within a week thereafter by the appellants. List on December 14, 2020.
5. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal

would be heard through video conference or through physical hearing.

6. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Justice M. T. Joshi
Judicial Member

23.11.2020
PTM